

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 25/ND/08
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2016**

NAME OF THE COMPANY: Sh. Vinod Gupta V/s. M/s. Classic Digi-Tech Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	Mr. Rajesh Tyagi, Adv.		} Petitioner.	
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	Mr. Mohit Nagar, Adv.			
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	Ms. Manisha Choudhary, Adv.		} Petitioner	Manisha
	Mr. Mansimyer Singh, Adv.			

	Mr. Rajendra Ray Gauri		} Respondents	L
	Mr. Vandeke Sen			
	Mr. Pulker Taimni			
	Mr. Shantini Kapur			

	Mr. S.K. Gupta	Resp in Person		Signature
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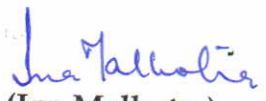
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Common Order

Ld. Counsel for the respondents has addressed her arguments in CA 470/2009.

2. Mr. Rajesh Tyagi, Ld. Counsel for the petitioner concedes that he is not prepared with the arguments. It appears that the main resistance by the petitioner to the execution of the consent order is an alleged demand raised by the Income Tax Department. However, no such resistance or notice of demand has been pointed out by the ld. Counsel. It would also be pertinent to know whether the demand had been raised before the last consent order was passed in February, 2012.

3. Be listed on 28.09.2016.


(Ina Malhotra)
Member Judicial